

027115

THE HIGH COURT OF KERALA

Ernakulam-682031

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Date: 21-03-2019

No: J(A)-3712/2017

QUOTATION NOTICE

Quotation No.	J(A)-3712/2017- 1/2019
Due date and time for receipt of quotations	06.04.2019 up to 2.00 p.m
Date and time for opening of quotations	06.04.2019 at 3.00 p.m
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Recruitment and Computerisation) High Court of Kerala, Kochi-682 031
Superscription: QUOTATION FOR SHIFTING OF OP-SECTIONS.	

Sealed quotations are invited for shifting the following items from OP(R&S) and OP(W&Y) Sections at 5th floor 'B' block to the 4th floor, 'B' block of the new High Court Building.

Sl.No	Name of Items	OP(W&Y)	OP(R&S)	Total
1	Steel Racks	62	68	130
2	Small Rack		1	1
2	Files	6500	3260	9760
3	Registers	-	500	500
3	Steel Almirah	2		2
4	Wooden Almirah	1		1
5	Office Table	3	12	15
6	Computer Table	5	4	9
7	Office Chairs	7	14	21
8	Computer Chairs	3	4	7

9	Wooden Bench	2		2
10	Seating Stool		1	1
11	Trolley		1	1
12	Ladder		1	1
13	Pedestal Fan		1	1

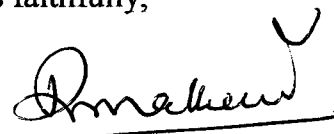
The necessary superscription, due date for the receipt of quotation and the name and address of Officer to whom the quotation is to be submitted are noted above. Quotation quoting the rate for shifting the aforesaid items and arranging the same in the prescribed location should reach the undersigned on or before 06.04.2019 at the time specified above. Any quotation received after the time fixed on the due date is liable to be rejected.

General conditions

1. The successful bidder shall complete the work as per the directions from the High Court;
2. (a) In case where a successful bidder, after carrying out the work partially fails to fulfill the contract in full, at the discretion of the High Court be carried out by means of another tender/quotation or by negotiation or from the next higher bidder who had offered to do the work already and the loss, if any, caused to the High Court shall thereby together with sums as may be fixed by the High Court towards damages be recovered from the defaulting bidder;
(b) Any sum of money due and payable to the contractor under this contract shall be appropriated by the High Court and set-off against any claim of the High Court/Government for the payment of a sum of money arising out of or under any other contract made by the contractor with the High Court or Government or any other person authorised by Government;
3. The rates quoted should be only in Indian currency. The quotation in any other currency are liable to be rejected and rate should include removal of records, racks and other items from the 5th floor of the new High Court building to the 4th floor and arrangements of the records in the racks as such manner in which the records were kept and shall be inclusive of all taxes, duties, cess etc. which are or may become payable by the contractor under existing laws or rules during the course of execution of the contract;

4. The High Court shall have the right to cancel the work for any default on the part of the bidder in due performance thereof;
5. The general conditions/rules and principles to the stores specified in the Store Purchase Manual and Kerala Financial Code and Government Orders shall be applicable to the above said work;
6. There will be no prescribed forms used in this quotation, the bidders are entitled to submit the quotations in their commercial papers;
7. Quotations received after the last date and time fixed for receipt of quotations will not be entertained under any circumstance;
8. The final acceptance of the quotations rest entirely with the High Court who do not bind themselves to accept the lowest or any quotation. But the bidder on their part should be prepared to carry out such portion of the work included in their quotation as may be allotted to them;
9. The Registrar (Recruitment and Computerisation) reserves the right to reject/cancel the quotation at any time without assigning any reason thereof;
10. If the day fixed for opening the quotation happens to be a declared holiday, the same shall be opened on the next working day at the same time.
11. Payments will be made only on the successful completion of the work, on production of the bill/invoice and on release of the amount from the Treasury after scrutinising and checking the arrangement of the records shifted as detailed above and being found satisfactory to the High Court.
12. Special conditions, if any, of the bidder, attached with the quotation will not be applicable to the contract unless they are expressly accepted in writing by the Registrar (Recruitment and Computerisation), High Court.

Yours faithfully,



Reji Mathew.M
Deputy Registrar,

For Registrar (Recruitment and Computerisation).

Copy to:

1. The District Information Officer, Kanayannur Taluk Office Building, Ernakulam.
2. The Public Relations Officer, High Court.
3. The Security Officer, High Court.

PTO

4. Notice Board, Collectorate, Kakkanadu,
5. Notice Board, Advocate General Office, Ernakulam.
6. Notice Board, Kanayannur Taluk Office, Ernakulam.
7. Notice Board, High Court.
- ✓ 8. IT Section, High Court(For publishing in the High Court website)
9. The File.